File No. 15(31)/2020/FoSCoS/RCD/FSSAI Food Safety and Standards Authority of India (A Statutory Authority established under the Food Safety & Standards Act, 2006) (Regulatory Compliance Division) FDA Bhawan, Kotla Road, New Delhi-110002 Food Safety Compliance System (FoSCoS) – https://foscos.fssai.gov.in

Dated, the September, 2021

<u>ORDER</u>

Subject: Inclusion of "Radiation Processing of Food" as new Kind of Businesses in FoSCoS portal for Licensing of Food Businesses–reg

As per proviso of clause 2.1.2 (5) under FSS (Licensing and Registration) Regulations, 2011, no person shall manufacture, import, sell, stock, exhibit for distribution or sale any article of food which has been subjected to the treatment of irradiation, except under a license obtained from Department of Atomic Energy under the Atomic Energy (Control of irradiation of Food) Regulations, 1996. Standards for Radiation processing of Food are mentioned in clause 2.13 under FSS (Food Products Standards & Food Additives).

2. To facilitate the licensing of the FBOs involved in radiation processing of foods, it has been decided to include **"Radiation Processing of Food"** as new Kind of Business in FoSCoS portal with following criteria:

- a) KoB Name: Radiation Processing of Food
- b) **KoB Definition** "Radiation processing of food or food irradiation is a physical process in which food commodities, bulk or pre-packaged are exposed to controlled doses of energy of ionizing radiation such as gamma rays or X-rays to achieve different technological objectives".
- c) **Eligibility** only Central License
- d) Fee Rs. 7500 [as per Annexure 3 of FSS (Licensing and Registration of Food Businesses) Regulations, 2011]
- e) Documentation Required for License (Attached in Annexure)
- f) Annual Return As per existing regulations for Manufacturers/Processors.
- 3. This issues with the approval of the Competent Authority.

(Inoshi Sharma) Executive Director (CS) Email: <u>ed-office@fssai.gov.in</u>

Copy to -

- 1. Commissioners of Food Safety of all States/UTs
- 2. Directors, all Regional Offices of FSSAI
- 3. CITO for uploading on the website

Copy for information to -

- 1. PS to CEO, FSSAI
- 2. PA to ED (CS), FSSAI

Documentation Required for License of "Radiation Processing of Food" KoB

All Documents as mentioned in List B1: List of Documents for Manufacturers / Processors

(Refer FSSAI order no.15(31)2020/FoSCoS/RCD/FSSAI dated 19th March, 2021 on the subject Revised list of Kind of Businesses wise documents required to be submitted along with the application for FSSAI License)

Additional Documents Required (to be added to List B2 of the said order)

- License obtained from Department of Atomic Energy under Atomic Energy (Radiation Processing of Food and Allied Products) Rules, 2012.
- List of Food Products along with 'Class category/Allied Product category', 'Purpose' and 'Dose/Dose range' as per clause 2.13 of FSS (Food Products Standards & Food Additives).
- Self-declaration to comply with the conditions for approval, operation, license and process control prescribed under the Atomic Energy (Radiation Processing of Food and Allied Products) Rules, 2012

Additional Records to be inspected during Inspection or any time after grant of License

• Certificate of irradiation indicating the dose of irradiation and purpose of irradiation provided by the facility